

Inclusion of Employees' Representative on K.V.S. Board of Governors

*301. SHRI LOKANATH CHOU-DHURY:

SHRI RAMASHRAY PRA-SAD SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kendriya Vidyalaya Sangathan in the 54th meeting of its Board of Governors decided in principle to include employees' representatives on the Kendriya Vidyalaya Sangathan and its Board of Governors;

(b) if so, whether the modalities thereof have been worked out; and

(c) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) The modalities of representation are to be decided in consultation with the representatives of the Associations. Suggestions in this regard have been invited from them, but not all of them have given their suggestions.

Joint Consultative Machinery for Kendriya Vidyalaya Sangathan

*302. DR. SUDHIR RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the impasse centring round formation of Council provided for the in the Scheme of Joint Consultative Machinery for Kendriya Vidyalaya Sangathan has since been removed;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) The Scheme of Joint Consultative Machinery has been adopted by the Kendriya Vidyalaya Sangathan, providing for seven representatives from the Staff side. There has been lack of agreement regarding representation of the various associations within the provision for representation on the Staff side, due to which it has not been possible to implement the Scheme of Joint Consultative Machinery.

[Translation]

Incentives for Encouragement to sports

*303. SHRI TEJ NARAYAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether incentives are given by the Union Government for encouragement to sports; and

(b) if so, the details of such incentives given during 1990 and 1991?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes Sir.

(b) The following incentives were provided to Sports-persons during 1990 and 1991 (till date):—

(i) Free boarding/lodging, coaching and training to the Sports-persons, who are likely to participate in International sports events. These Sportspersons are also given Personal Sports Kit. To and fro rail fare for attending the Coaching Camps were also reimbursed.

(ii) Sportspersons, who win medals in specified International events like Olympics, World Championships, Asian Games, Asian Championships, Commonwealth Games, Commonwealth Championships, are given Special Awards in the shape of cash/Unit Trust of India Cer-

st tificates. In January 1991, 155 sportspersons were given Special Awards for a total amount of Rs. 1,00,13,991/-.

- (iii) Talented boys and girls at junior and sub junior level are provided scholarships for achieving positions in National Championships (Rs. 2700/- per annum each) and in State Championships (Rs. 1800/- per annum each) besides renewing the scholarships of those who maintained or improved their positions.
- (iv) Scholarships of Rs. 3600 per annum each awarded to outstanding college and University Sports-persons. Scholarships were also renewed for those who maintained or improved their performances.
- (v) (a) Maulana Abul Kalam Azad (MAKA) Trophy awarded to best overall winner University in Inter-University Sports Tournaments.
- (b) Cash Awards of Rs. 50,000, Rs. 25,000 and Rs. 10,000 given to first, second and third overall winner University respectively.
- (c) First, second and third winner University in 13 specified sports disciplines provided cash prizes of Rs. 50,000 Rs. 30,000 and Rs. 20,000 respectively in each discipline.
- (vi) Arjuna Award for the year 1988 bestowed upon 5 persons in the month of June, 1990.
- (vii) The schools winning Distt. Sports Tournaments in 9 specified sports disciplines given cash awards of Rs. 10,000/- for each discipline in all the Districts, where such Tournaments were held.
- (viii) A Group headed by Secretary, Deptt. of Youth Affairs and

Sports has been constituted to ascertain the present status of incentives and facilities given to sportspersons for admission to educational institutions and for employment and to suggest a uniform policy in this regard.

- (ix) Meritorious sportspersons are considered for employment in the Government in relaxation of the procedural requirements.
- (x) Department of Personnel and Training have issued instructions for treating sportspersons in Govt. on duty while participating in sports events of National/International importance and attending Coaching Camps held in connection with such events. They have been allowed to travel by First Class by train for such events held within India and by Economy Class by air in case of events of International importance held outside India. Govt. bears the passage cost.
- (xi) For achievement of excellence in the sports events of National/International importance, the concerned Departments have been authorised to grant increments to the Sportspersons in the Govt., such that the total number of increments to be awarded to an individual do not exceed 5 numbers in his/her career. The increments so granted would continue to be drawn at the same rate till retirement, but will not be counted for any service matter like pay fixation on promotion, retirement benefits or DA/CCA etc.

Lease System in Delhi

*304. SHRI KALKA DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have abolished lease system in Delhi; and